मामले की जांच के बाद एनएचआरसी ने कहा-

नेपाली छात्रा की आत्महत्या के लिए केआईआईटी की निष्क्रियता जिम्मेदार

भुवनेश्वर। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा के भुवनेश्वर कलिंगा इंस्टीट्यूट ऑफ इंडस्ट्रियल टेक्नोलॉजी (केआईआईटी) में 20 साल की नेपाली छात्रा प्रकृति लामसाल की आत्महत्या के लिए संस्थान की निष्क्रयता को जिम्मेदार ठहराया है। एनएचआरसी सदस्य प्रियांक कानूनगो के मुताबिक, मामले की जांच में यह बात सामने आई है। प्रियांक ने कहा कि छात्रा ने विश्वविद्यालय प्रबंधन अधिकारियों को खुद के यौन शोषण, ब्लैकमेल और फिल्म बनाए जाने की शिकायत की थी। बावजूद इसके अधिकारियों ने मामले को दबाने और उस पर पर्दा डालने की कोशिश की।

विश्वविद्यालय के अधिकारियों पुलिस को सूचना देने में भी नाकाम रहे। इस वजह से हताश छात्रा की दुखद मौत हुई। इस घटना के बाद संस्थान ने नेपाली मूल की छात्राओं के साथ भी दुर्व्यवहार किया। उन्हें आधी रात को छात्रावास से निकाला गया। कानूनगो ने कहा कि एनएचआरसी ने इस मामले में अधिकारियों की घोर लापरवाही को देखते हुए उन्हें जवाबदेह ठहराते हुए ओडिशा के मुख्य सचिव, खोरधा जिला कलेक्टर, पुलिस आयुक्त सहित विश्वविद्यालय अनुदान आयोग (यूजीसी), राष्ट्रीय मूल्यांकन और प्रत्यायन परिषद (एनएएसी) के अध्यक्षों से एक महीने के अंदर कार्रवाई रिपोर्ट देने को कहा है। इसके तहत पुलिस को अपडेट रिपोर्ट देनी होगी। उचित धाराओं में उचित मामले तैयार करने होंगे। मुख्य सचिव को सुधारात्मक कार्रवाई करनी होगी। एजेंसी

NATIONAL HUMAN RIGHTS COMMISSION

TIMES OF INDIA, Kochi, 30.3.2025
Page No. 3, Size:(10.82)cms X (8.76)cms.

Complaint with NHRC on lack of facilities at Fort Kochi beach

TIMES NEWS NETWORK

Kochi: A complaint was filed with the National Human Rights Commission (NHRC) regarding the neglect of Fort Kochi beach, a major tourist destination. The complaint was filed by K Govindan Nampoothiry, a local resident and Right to Information (RTI) campaigner. The complaint highlights the lack of proper waste management, inadequate sanitation facilities, insufficient security measures and neglect of basic amenities such as walkways, seating arrangements, toilets/restrooms and streetlights at the tourist spot.

APATHY BY AUTHORITIES

The complaint also includes a request to conduct a social audit of the funds allocated and utilised for the beach's development from May 2016 to March 2025 by the state govt and tourism department. The complainant pointed out that the accumulation of waste, lack of basic facilities and inadequate security measures are the primary concerns, which created human rights violations for the thousands of domestic and foreign tourists visiting the beach.

Even while local bodies clean up public places, including beaches, as part of Malinya Muktham Navakeralam mission, garbage remains piled up at Fort Kochi beach. Unlike in other places, waste gets accumulated on the beach as each tide brings garbage from the sea to the shore. This has made cleaning a tiresome job.

As the cleaning workers deployed by Cochin Heritage Conservation Society leave by afternoon, the waste deposited by the after that gets accumulated on the beach.

NATIONAL HUMAN RIGHTS COMMISSION

NEW INDIAN EXPRESS, Bhubaneswar, 30.3.2025
Page No. 4, Size:(21.27)cms X (26.30)cms.

Sorcery crimes should not go unpunished: NHRC

EXPRESS NEWS SERVICE
@ Bhubaneswar

THE National Human Rights Commission (NHRC) has directed the Odisha government to ensure that people do not face predicament of sorcery and witchcraft activities in future.

Acting on a petition filed by lawyer and rights activist Radhakanta Tripathy, the apex human rights panel on Friday asked the chief secretary and DGP to take strict action in accordance with law against the errant persons, who indulge in witchcraft activities, in order to ensure such activities do not go unpunished.

They have also been asked to conduct awareness campaigns round the year to prevent the menace of witchcraft and furnish an action taken report in this regard within two weeks.

Tripathy alleged Odisha has been continuously reporting murders, tortures and heinous crimes related to witchcraft despite the enactment of the Prevention of Witch-Hunting Act, 2013. The root cause of these barbaric acts is negligence on part of the officials in implementing the act scrupulously. Even police officials avoid inserting the provisions of the act in the FIRs, he said.

Earlier, pursuant to the directions of the NHRC, the ADGP HRPC had submitted a report stating that all districts, SPs and DCPs have been directed to take steps to ensure compensation/rehabilitation of the next of kin of the victims and persuade them to apply for welfare schemes of government.

Times of India

Complaint with NHRC on lack of facilities at Fort Kochi beach

https://timesofindia.indiatimes.com/city/kochi/complaint-with-nhrc-on-lack-of-facilities-at-fort-kochi-beach/articleshow/119723688.cms

TNN | Mar 30, 2025, 12.32 AM IST

Kochi: A complaint was filed with the National Human Rights Commission (NHRC) regarding the neglect of Fort Kochi beach, a major tourist destination. The complaint was filed by K Govindan Nampoothiry, a local resident and Right to Information (RTI) campaigner. The complaint highlights the lack of proper waste management, inadequate sanitation facilities, insufficient security measures and neglect of basic amenities such as walkways, seating arrangements, toilets/restrooms and streetlights at the tourist spot.

The complaint also includes a request to conduct a social audit of the funds allocated and utilised for the beach's development from May 2016 to March 2025 by the state govt and tourism department. The complainant pointed out that the accumulation of waste, lack of basic facilities and inadequate security measures are the primary concerns, which created human rights violations for the thousands of domestic and foreign tourists visiting the beach.

Even while local bodies clean up public places, including beaches, as part of Malinya Muktham Navakeralam mission, garbage remains piled up at Fort Kochi beach. Unlike in other places, waste gets accumulated on the beach as each tide brings garbage from the sea to the shore. This has made cleaning a tiresome job.

As the cleaning workers deployed by Cochin Heritage Conservation Society leave by afternoon, the waste deposited by the after that gets accumulated on the beach.

TIMES BULL, Online, 30.3.2025
Page No. 0, Size:(0)cms X (0)cms.

Times Bull

Central Government Big Announced, 14 April on Closed Government and private school

https://www.timesbull.com/education/central-government-big-announced-14-april-on-closed-government-and-private-school-458900.html

Sanjay mehrolliya

March 29, 2025 - 10:30 AM

Central Government News: The day of 14 April 2025 will be remembered as a historic and honorable occasion for India, as the Modi government has declared this day as a public holiday across the country to commemorate the birth anniversary of Dr. Bhimrao Ambedkar. This decision has been taken by the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Government of India and an official memorandum in this regard was issued on 27 March 2025 from North Block, New Delhi.

This decision will honor the contribution

This decision will honor the contribution of Dr. Ambedkar and the work done by him, which reflects his commitment to equality, justice and social transformation in Indian society. This step expresses the country's reverence and respect towards him.

Dr. B. R. Ambedkar, affectionately called Babasaheb, shaped the Constitution of India as well as fought relentlessly for social equality, upliftment of Dalits and the underprivileged. His birth anniversary, which is celebrated on April 14, is not only an occasion to remember his contributions but also a symbol of imbibing his ideas and moving towards an inclusive society.

as April 14 falls on a Monday

This year, as April 14 falls on a Monday, this state holiday will be applicable in all central government offices and industrial establishments across the country. This step has been taken to honor his ideology and the work done by him, so that the people of the country consider this day as an opportunity to appreciate his contribution and move forward towards equality in the society.

The official memorandum clarifies

The official memorandum clarifies that the state holiday to be declared on April 14, 2025 should be extended to all ministries and departments, including UPSC, CVC, National Commission for Scheduled Castes/Tribes, **National Human Rights Commission**, Central Information Commission and other important institutions.

Along with this, all attached and subordinate offices, autonomous bodies, and units related to the Ministry of Public Grievances and Pensions have also been directed to observe this holiday.

Apart from this, instructions have been given to make the announcement of this holiday available on the website of PIB, Shastri Bhawan, and DoPT to give wide publicity, so that the correct information about this decision can reach across the country and people can follow it properly.

During this state holiday, schools, colleges, and government offices will remain closed, so that people can remember the life of Babasaheb Dr. B. R. Ambedkar and his social reforms by participating in various events, seminars, and cultural programs. This holiday is not just a one-day holiday, but an occasion that will promote awareness, equality, and unity in the society.

This step of the Modi government reflects

This step of the Modi government reflects deep respect for Dr. Ambedkar and commitment to spread his thoughts to the masses. Through this step, the country will be able to take another step forward towards realizing his dreams, and continuous steps will be taken towards equality and social justice in the society.

Maktoob Media

Study finds alarming trend of Islamophobia, disregard for due process, rise in extrajudicial measures among police

https://maktoobmedia.com/india/study-finds-alarming-trend-of-islamophobia-disregard-for-due-process-rise-in-extrajudicial-measures-among-police/

Maktoob Staff | March 29, 2025 | Modified : March 29, 2025

A recently released report, the Status of Policing in India Report 2025: Police Torture and (Un)Accountability, paints a concerning picture of the prevalence of police torture and the systemic challenges hindering accountability within the Indian police.

The report, a collaborative effort by Common Cause and Lokniti-Centre for the Study of Developing Societies (CSDS), is based on a survey of 8,276 police personnel across 17 states and a Union Territory, along with in-depth interviews with judges, lawyers, and doctors.

The report highlights a significant disregard for the rule of law among a notable section of the police. Nearly one-third (28%) of police personnel believe the criminal justice system is too weak and slow, with a preference for extrajudicial measures over due process. Alarmingly, almost two out of five (38%) feel that for minor offences, police should give minor punishment instead of following legal trials.

The study also reveals a disturbing acceptance of violence. Twenty-two percent of police personnel fully agree that it is alright for the police to be violent towards suspects of serious offences for the greater good of society, with an additional 41 percent somewhat agreeing. Furthermore, 30 percent of police personnel justify the use of third-degree methods against accused individuals in serious criminal cases. This justification often stems from a belief in dispensing “justice” directly and a perception of the public expecting aggressive law enforcement.

The report uncovers significant discrepancies and underreporting in official data concerning custodial deaths. In 2020 alone, the National Crime Records Bureau (NCRB) reported 76 custodial deaths, while the National Human Rights Commission (NHRC) recorded 90, and the National Campaign Against Torture (NCAT), a civil society organization, documented 111 cases. Notably, while NCAT data suggests that nearly half (46%) of custodial deaths in 2020 were allegedly due to torture, the NCRB attributed only one death to injuries sustained during police custody due to physical assault in the same year. The report emphasizes the lack of a reliable and consistent official source on custodial deaths.

Islamophobia in the police

It also reveals concerning indicators of Islamophobia within the police. The report highlights that significant proportions of police personnel hold biased perceptions against

Muslims, with a considerable number believing that Muslims are “naturally prone towards committing crimes”.

According to the police survey, Hindu police personnel are most likely to believe that Muslims are “naturally inclined towards committing crimes”, while Sikh police personnel are least likely to hold this view. This belief is particularly prevalent among police personnel in states such as Delhi, Rajasthan, Maharashtra, West Bengal, Gujarat, and Jharkhand.

In Delhi, police personnel are most likely to believe that Muslims are naturally prone to committing crimes to a “great extent”.

The report also notes that Muslims are identified as one of the marginalized communities that are common targets of torture. Academic scholarship cited in the report suggests that torture tactics employed by the police against Muslim men suspected of terrorism deliberately target their religious identity and masculinity to humiliate the entire community.

Police respondents in states with harsh cow slaughter laws, such as Gujarat, Odisha, Rajasthan, and Maharashtra, showed high support for mob punishment in such cases.

Furthermore, despite a significant proportion of police personnel believing that Muslims are predisposed to crime, a considerable percentage also perceive that Muslims are likely to get justice to a “great extent”. However, the report cautions that these are the police’s perceptions, which may be marred by pre-existing biases and could be contrary to the lived realities of Muslims.

Independent analysis of prison statistics indicates the over-incarceration of Muslims, suggesting potential biases within the criminal justice system.

Call for reforms

The findings indicate a strong resistance to upholding systemic safeguards and restricting police powers. A majority of police respondents view public complaints against the police as “false and frivolous,” signaling a reluctance towards accountability. While a majority of respondents favor mandatory reporting of custodial torture by witnessing police officials, IPS officers are the least likely to agree with this. Furthermore, police respondents largely rejected judicial oversight regarding arrests, detention, and custodial deaths, revealing a preference for unchecked powers.

Perspectives from lawyers, judges, and doctors interviewed for the report corroborate the concerns about torture and the challenges in ensuring accountability. Interviewees highlighted issues such as manipulated postmortem reports, collusion between police and some defense lawyers, and the lack of support for doctors who report signs of torture.

The report concludes with a strong call for strengthening institutional safeguards and fostering a greater commitment to the rule of law within the police force. It recommends more active engagement and interaction between judicial magistrates and arrested

persons, along with ensuring medical examinations during custody. The report also underscores the urgent need for more comprehensive and consistent data collection on police torture and custodial violence to better understand the problem and inform policy interventions.

A significant majority of police personnel surveyed expressed the need for more training on human rights, evidence-based interrogation techniques, and the prevention of torture.

Prabhasakshi

KIIT student Death | दबाव में दी नेपाली लड़की ने जान, NHRC की रिपोर्ट में आत्महत्या के लिए विश्वविद्यालय को जिम्मेदार ठहराया गया, यूजीसी से कार्रवाई की मांग की

https://www.prabhasakshi.com/national/nhrc-report-holds-university-responsible-for-suicide-sought-action-from-ugc

रेनू तिवारी I Mar 29 2025 10:44AM

आयोग ने गुरुवार को अपने आदेश में कहा कि मृतक ने 12 मार्च, 2024 को केआईआईटी के अंतरराष्ट्रीय संबंध कार्यालय (आईआरओ) में एक साथी छात्र के खिलाफ यौन उत्पीड़न की शिकायत दर्ज कराई थी। आयोग ने कहा लेकिन विश्वविद्यालय के अधिकारियों ने कथित तौर पर स्थिति को अपर्याप्त रूप से संभाला।

एनएचआरसी ने 16 फरवरी को एक नेपाली छात्रा की कथित आत्महत्या के लिए केआईआईटी डीम्ड यूनिवर्सिटी को जिम्मेदार ठहराया है और चार सप्ताह के भीतर इस मुद्दे पर ओडिशा के मुख्य सचिव से कार्रवाई रिपोर्ट मांगी है। आयोग ने गुरुवार को अपने आदेश में कहा कि मृतक ने 12 मार्च, 2024 को केआईआईटी के अंतरराष्ट्रीय संबंध कार्यालय (आईआरओ) में एक साथी छात्र के खिलाफ यौन उत्पीड़न की शिकायत दर्ज कराई थी। आयोग ने कहा लेकिन विश्वविद्यालय के अधिकारियों ने कथित तौर पर स्थिति को अपर्याप्त रूप से संभाला।

एनएचआरसी की रिपोर्ट में आत्महत्या के लिए विश्वविद्यालय को जिम्मेदार ठहराया गया

एनएचआरसी द्वारा तैयार की गई रिपोर्ट में नेपाली छात्रा की आत्महत्या के लिए केआईआईटी को जिम्मेदार ठहराया गया है। जांच का ब्योरा साझा करते हुए एनएचआरसी के सदस्य प्रियांक कानूनगो ने कहा कि मृतक छात्रा ने यौन उत्पीड़न और ब्लैकमेल की शिकायत दर्ज कराई थी, लेकिन कार्रवाई करने के बजाय केआईआईटी प्रशासन ने मामले को दबाने की कोशिश की। विश्वविद्यालय की निष्क्रियता के कारण 20 वर्षीय लड़की ने आत्महत्या कर ली। एएनआई से बात करते हुए कानूनगो ने कहा, "एनएचआरसी की जांच टीम द्वारा हमें सौंपी गई रिपोर्ट के अनुसार, लड़की ने यौन शोषण, ब्लैकमेल किए जाने और वीडियो बनाए जाने की शिकायत विश्वविद्यालय प्रबंधन अधिकारियों से की थी। उन्होंने मामले को दबाने और छिपाने की कोशिश की। उन्होंने पुलिस को सूचित नहीं किया। इससे लड़की को आत्महत्या करने पर मजबूर होना पड़ा।" एनएचआरसी ने परिसर में छात्रा की मौत की जांच शुरू की। आत्महत्या के मामले ने परिसर में विरोध प्रदर्शन शुरू कर दिया और प्रदर्शनकारी छात्रों पर आरोपों के बाद, एमएचआरसी ने मामले की जांच शुरू कर दी।

नेपाली लड़की ने पहले ही दी थी आत्महत्या धमकी

एनएचआरसी ने केआईआईटी द्वारा लापरवाही के आरोपों और इसी समूह के एक अन्य विश्वविद्यालय कलिंगा इंस्टीट्यूट सोशल साइंसेज (केआईएसएस) में आदिवासी छात्रों के मानवाधिकारों के उल्लंघन की जांच के लिए एक टीम भेजी। द टेलीग्राफ द्वारा प्राप्त रिपोर्ट में कहा गया है कि मृतक नेपाली लड़की ने केआईआईटी के अंतर्राष्ट्रीय संबंध कार्यालय (आईआरओ) में शिकायत की थी, जिसमें उसने "स्पष्ट रूप से

उल्लेख किया था कि उसने कथित आरोपी अदविक श्रीवास्तव को पहले ही धमकी दी थी कि अगर उसने उसकी नग्न तस्वीरें नहीं हटाईं तो वह आत्महत्या कर लेगी"।

कार्यस्थल पर महिलाओं का यौन उत्पीड़न (रोकथाम, निषेध और निवारण अधिनियम, 2013) चाहता है कि कम से कम 10 कर्मचारियों वाले संगठन यौन उत्पीड़न के मामलों से निपटने के लिए एक आंतरिक शिकायत समिति (आईसीसी) स्थापित करें। रिपोर्ट में कहा गया है, "आईआरओ कार्यालय और अनुशासन समिति इस शिकायत को आईसीसी या स्थानीय पुलिस स्टेशन को सूचित करने या संदर्भित करने के बजाय पीड़ित और कथित आरोपी से केवल वचन लेती है।"

नेपाली छात्रों के साथ दुर्व्यवहार

अधिक जानकारी साझा करते हुए, कानूनगो ने कहा कि छात्रा की मौत के बाद, केआईआईटी में नेपाली छात्रों के साथ दुर्व्यवहार किया गया, "लड़की की आत्महत्या के बाद, नेपाली मूल के छात्रों के साथ भी दुर्व्यवहार किया गया। उन्हें आधी रात को छात्रावास से निकाला गया। बड़ी संख्या में लड़कियों को रात में छात्रावास से बाहर निकाला गया। हमने मुख्य सचिव, पुलिस आयुक्त, यूजीसी और एनएएसी से एक महीने के भीतर जवाब मांगा है। पुलिस को एक अद्यतन रिपोर्ट प्रदान करनी होगी। उचित धाराओं में उचित मामले तैयार करने होंगे। मुख्य सचिव को सुधारात्मक कार्रवाई करनी होगी। यूजीसी और एनएएसी को विश्वविद्यालय प्रशासन के खिलाफ कार्रवाई करनी होगी, "कानूनगो ने कहा।

एनएचआरसी ने कार्रवाई रिपोर्ट मांगी

जांच के बाद, एनएचआरसी ने चार सप्ताह के भीतर ओडिशा सरकार, यूजीसी और एनएएसी से कार्रवाई रिपोर्ट मांगी है। जांच के बाद, एनएचआरसी ने 27 मार्च को अपनी वेबसाइट पर मामले की स्थिति अपलोड की और कहा कि मानवाधिकार आयोग ने ओडिशा के मुख्य सचिव, खुर्दा जिले के कलेक्टर और जिला मजिस्ट्रेट, पुलिस आयुक्त और विश्वविद्यालय अनुदान आयोग (यूजीसी) और राष्ट्रीय मूल्यांकन और प्रत्यायन परिषद (एनएएसी) के अध्यक्षों से रिपोर्ट मांगी है। जांच के दौरान, एनएचआरसी टीम ने पाया कि मृतक महिला ने 16 फरवरी, 2025 को यह चरम कदम उठाने से महीनों पहले 12 मार्च, 2024 को केआईआईटी के अंतर्राष्ट्रीय संबंध कार्यालय (आईआरओ) में शिकायत दर्ज कराई थी।

Hindustan

एमजीएम अस्पताल की बदहाली पर मानवाधिकार आयोग ने लिया संज्ञान

https://www.livehindustan.com/jharkhand/chakradharpur/story-human-rights-activist-files-complaint-over-child-s-death-due-to-hospital-negligence-in-jharkhand-201743230273739.html

Newswrap हिन्दुस्तान, चक्रधरपुर Sat, 29 March 2025 12:07 PM

चक्रधरपुर के मानवाधिकार कार्यकत्रा बैरम धान ने जमशेदपुर के एमजीएम अस्पताल में 27 घंटे महिला के फर्श पर तड़पने और गर्भ में बच्चे की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग में शिकायत की। आयोग ने...

चक्रधरपुर।जमशेदपुर के एमजीएम अस्पताल में 27 घंटे फर्स पर महिला के तड़पते रहने और गर्भ में बच्चे की मौत के मामले को लेकर चक्रधरपुर के मानवाधिकार कार्यकत्रा बैरम धान ने राष्ट्रीय मानवाधिकार आयोग में शिकायत की थी। बैरम खान की शिकायत पर आयोग ने पूर्वी सिंहभूम के उपायुक्त, झारखंड सरकार के स्वास्थ्य सचिव को नोटिश जारी किया है और जबाब मांगा है। साथही झारखंड के मुख्य सचिव को प्रति भेजी है। बैरम खान ने कहा कि एमजीएम अस्पताल का हालत काफी बदहाल है। यहां स्वास्थ्य सेवा के नाम पर सिर्फ खाना पूर्ति की जाती है। जिसकी कीमत मरीजों को जान देकर चुकानी पड़ रही है।

Univarta

ओडिशा:सीएस व डीजीपी को जादू-टोना के खिलाफ सख्त कार्रवाई के निर्देश

https://www.univarta.com/odisha-instructions-to-cs-and-dgp-to-take-strict-action-against-witchcraft/states/news/3426374.html

राज्य Posted at: Mar 29 2025 10:56PM

केंद्रपाड़ा, 29 मार्च (वार्ता) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा के मुख्य सचिव (सीएस) और पुलिस महानिदेशक (डीजीपी) को यह सुनिश्चित करने का निर्देश दिया है कि आम जनता को भविष्य में जादू-टोना तथा टोना-टोटका की समस्याओं का सामना नहीं करना पड़े। सर्वोच्च मानवाधिकार संस्था ने शनिवार को निर्देश दिया कि जादू-टोना गतिविधियों में लिप्त लोगों के खिलाफ आवश्यता अनुसार सख्त कानूनी कार्रवाई की जाए जिससे यह सुनिश्चित किया जा सके कि ऐसे अपराधों के लिए कोई भी व्यक्ति दंडित हो। इसके अलावा, मुख्य सचिव और डीजीपी को ओडिशा में जादू-टोने की समस्या से निपटने के लिए पूरे वर्ष जागरूकता अभियान चलाने का निर्देश दिया गया है।

VIRATVASUNDHARA, Online, 30.3.2025
Page No. 0, Size:(0)cms X (0)cms.

Viratvasundhara

Rewa news:संजयगांधी अस्पताल मामले में आयोग ने जारी किया नोटिस!

https://viratvasundhara.in/city-news/36979/amp/

ब्यूरो रिपोर्ट 15 hours ago

रीवा . मेडिकल कॉलेज के संजय गांधी अस्पताल में मरीजों और परिजनों के साथ दुर्व्यवहार के मामले में राष्ट्रीय मानवाधिकार आयोग ने नोटिस जारी किया है। 15 दिनों में रिपोर्ट देने का आदेश दिया है। आरटीआई कार्यकर्ता डॉ. विवेक पांडेय की शिकायत पर आयोग ने स्वास्थ्य विभाग के प्रमुख सचिव को नोटिस जारी कर रिपोर्ट मांगी है।

शिकायतकर्ता ने कहा है कि उन्होंने अपनी मां की एक सर्जरी के लिए संजयगांधी अस्पताल में भर्ती कराया था। ऑपरेशन थिएटर में एनेस्थीसिया की डॉक्टर निधि पांडेय ने उनके साथ अभद्र भाषा का प्रयोग और दुर्व्यवहार किया। इस घटना से मरीज का ब्लड प्रेशर बढ़ गया, जिससे उनकी सर्जरी स्थगित करनी पड़ी। इसके बाद डाक्टर ने विवेक के साथ भी अभद्रता की। साथ ही अस्पताल के कुछ अन्य डॉक्टर्स ने भी अभद्रता की। विवेक ने कहा कि जब शिकायत दर्ज कराई तो मानसिक रूप से अस्थिर बताने की कोशिश की गई। घटना के आठ महीने के बाद भी अब तक कार्रवाई नहीं हुई है। विवेक ने बताया कि आयोग ने मामले में मध्य प्रदेश सरकार को 15 दिन के भीतर विस्तृत रिपोर्ट सौंपने का आदेश दिया। शिकायत में मरीजों के परिजनों के साथ आए दिन होने वाले दुर्व्यवहार की घटनाओं का भी उल्लेख है